

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 169/JPR/2024
IA No. 170/JPR/2024
CP No. (IB)- 64/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Vikas Sirohi

... Financial Creditor

Versus

Vardaan Colonizers Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -


For the Financial Creditor : Nitin, Proxy

For the Corporate Debtor : Prateek Kedawat, Adv.

ORDER

Heard Mr. Nitin, proxy counsel appearing on behalf of Mr. Nitesh Srivastava, Adv. for the Petitioner. Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent seeks time to file reply. Last opportunity be given to file reply. Reply, if any, may be filed within 10 days with an advance copy to the opposite counsel, failing which right to file reply shall be forfeited. List the matter on 22.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 24, 2024